

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD.

\* \* \*

O.A. 392/94

Dt. of Decision : 31.3.94

Mr. Bhagavati Venkata Bhogeswara  
Patanjala Sastry

.. Applicant

Vs

1. Superintendent of Post Offices,  
Kakinada Division,  
Kakinada.

2. Director of Postal Services,  
Visakhapatnam.

3. Post Master General,  
Hyderabad.

4. Union of India,  
Postal Services, rep. by its  
Secretary,  
Postal Department,  
New Delhi.

.. Respondents

Counsel for the Applicant : Mr. V. Krishna Mohan

Counsel for the Respondents : Mr. N. R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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TSR  
J.S.

15  
O.A. NO. 392/94.

JUDGMENT

Dt: 31.3.94.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri V.Krishna Mohan, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. This application is filed praying for a direction to the respondents to regularise the services of the applicant as Branch Post Master by giving him appointment order for the post of Branch Post Master, Pillanka Branch Office, A/w Yanam. The applicant was appointed as Extra Departmental Branch Post Master, Pillanka on provisional basis. Even earlier, he worked as EDBPM during the leave vacancy. A notification was issued calling for applications for filling up the post of EDBPM, Pillanka on regular basis. The applicant also applied for it. It is stated that he submitted all the relevant documents along with the application. It is also pleaded for the applicant that he is <sup>the</sup> only ~~the~~ person who is having experience and he is also qualified for the post. In para 5 of the OA, it is alleged that the applicant reliably learns that the 1st respondent is in the process of appointing another person, as EDBPM.

3. The 1st respondent is the appointing authority. It is the 1st respondent who has to select the candidate for the post of EDBPM, Pillanka. It is not even asserted that all the other applicants who applied for the post are not qualified for the said

*X*

contd....

*20/3/94*

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post. So, it has to be held that this OA is premature. If ultimately any one other than the applicant is going to be selected and if there is any illegality in the said selection, the applicant if so advised can challenge the selection.

4. Subject to the above, this OA is dismissed as premature at the admission stage. No costs.

(R.RANGARAJAN)  
MEMBER (ADMN.)

(V.NEELADRI KAO)  
VICE CHAIRMAN

DATED: 31st March, 1994.  
Open court dictation.

*Prabhakar*  
Deputy Registrar (Judl.)

vsn

Copy to:-

1. Superintendent of Post Offices, Kakinada Division, Kakinada.
2. Director of Postal Services, Visakhapatnam.
3. Post Master General, Hyderabad.
4. Secretary, Postal Services, Postal Department, Union of India New Delhi.
5. One copy to Sri. V.Krishna Mohan, advocate, Advocates Associations, High Court Building, Hyd.
6. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

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O.A. 392/94

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 31/3/1994

ORDER/JUDGMENT

M.A/R.A./C.L./No.

in

O.A.No. 392/94

T.A.No.

(w.p. \_\_\_\_\_)

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

